

(2025) 02 DEL CK 1213

In the Delhi High Court

Case No : Writ Petition (C) No. 2379 Of 2025, Civil Miscellaneous Petition Nos..
11264,11265,11266 Of 2025

Staff Selection Commission & Ors

APPELLANT

Vs

Manish Kumar

RESPONDENT

Date of Decision : 25-02-2025

Acts Referred:

Citation : (2025) 02 DEL CK 1213

Hon'ble Judges : C. Hari Shankar, J;Ajay Digpaul, J

Bench : Division Bench

Advocate : Shashank Dixit, Rohit Gupta

Final Decision : Disposed Of

Judgement

C. Hari Shankar, J.

CM APPL. 11264/2025 (for exemption)

1. Exemption allowed subject to all just exceptions.

2. Application stands disposed of.

W.P.(C) 2379/2025, CM APPLs. 11265/2025 & 11266/2025

3. This is one of several matters in which the Central Administrative Tribunal has directed the candidate, who aspired to be recruited as Constable in the Delhi Police, to be examined by a Dermatologist to ascertain whether he has a tattoo on his forearm.

4. Given the innocuous nature of the direction, we have, in several similar cases 'SSC v Priti Bhati (2024 SCC Online Del 6735), SCC v Virraaj Singh (2024 SCC Online Del 6763) and several other similar cases', declined to interfere, noting that the Tribunal has merely directed the respondent to be examined by a dermatologist, who would assess the respondent's functional fitness for appointment to the post of Constable in the Delhi Police in the light of Clause

13.2 of the advertisement for recruitment to the post of Constable (Executive) male and female in the Delhi Police Examination 2023. Clause 13.2 does not allow an aspirant to the post of Constable to possess any tattoo on her, or his, right forearm.

5. While, therefore, declining to interfere with the impugned order passed by the Tribunal, we deem it appropriate to direct the dermatologist, who would examine the respondent in terms of the impugned order of the learned Tribunal, to also keep in mind the observations contained in the judgment of this Court in *Staff Selection Commission v Deepak Yadav* 2024 SCC OnLine Del 516.

6. With the aforesaid observation, this petition is disposed of.